



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**The Goa Salaries and Allowances  
of Ministers (Amendment)  
Bill, 2005**

**(Bill No.23 of 2005)**

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**(As introduced in the Legislative Assembly of the State of Goa)**

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**GOA LEGISLATURE SECRETARIAT  
ASSEMBLY HALL, PORVORIM, GOA  
25 AUGUST, 2005**

THE GOA SALARIES AND ALLOWANCES OF MINISTERS  
(AMENDMENT) BILL , 2005  
(BILL NO.23 OF 2005)

A  
BILL

further to amend the Goa Salaries and Allowances of Ministers Act, 1964 (Act 3 of 1965).

Be it enacted by the Legislative Assembly of Goa in the Fifty-sixth Year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Goa Salaries and Allowances of Ministers (Amendment) Act, 2005.

(2) It shall come into force at once.

2. Amendment of section 4. - In section 4 of the Goa Salaries and Allowances of Ministers Act, 1964 (Act 3 of 1965), after the words " ten thousand rupees per month " , the expression " and in addition, shall also be entitled, for the purpose of payment to a sum equal to the actual charges of electricity and water in respect of his private residence " shall be inserted.

**STATEMENT OF OBJECTS AND REASONS**

The Bill seeks to amend section 4 of the Goa Salaries and Allowances of Ministers Act, 1964 (Act 3 of 1965) , so as to provide for payment of electricity and water charges, limited to actuals, to Ministers when they stay in their private residence.

This Bill seeks to achieve the above object.

**FINANCIAL MEMORANDUM**

**There will be additional financial liability involved in the matter. However, the same cannot be quantified at this stage as the water and electricity charges will depend upon actual use of the same.**

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

**No delegated legislation is involved in this Bill.**

Porvorim, Goa.  
25 August, 2005.

**PRATAPSINGH R. RANE**  
Chief Minister  
Porvorim – Goa.

Assembly Hall,  
Porvorim – Goa.  
25, August, 2005.

**SUDHIR NARVEKAR**  
Secretary, Legislature

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**GOVERNOR'S RECOMMENDATION UNDER ARTICLE 207 OF  
THE CONSTITUTION**

In pursuance of article 207 of the Constitution of India I, Shri. S.C. Jamir, Governor of Goa, hereby recommends the introduction of the Goa Salaries and Allowances of Ministers ( Amendment ) Bill, 2005, by the Legislative Assembly of Goa.

**ANNEXURE**

Extract of the Goa Salaries and Allowances of Ministers Act, 1964  
(Act No.3 of 1965)

Section 4:

4. Residence of Minister :- Each Minister shall be entitled, without any payment, to the use and maintenance of furnished residence throughout his term of office and for a period of 15 days immediately thereafter, and so long as such residence is not provided, to a compensatory allowance of ten thousand rupees per month:

provided that the Chief minister shall not be entitled to the compensatory allowance as aforesaid.

Explanation. - For the purpose of this Section,-

(i) 'residence' includes the staff quarters and other buildings appurtenant thereto and the garden thereof but does not include such portion of the residence or buildings appurtenant thereto as is exclusively set apart of use as office at the residence and is used as such;

(ii) ' maintenance' in relation to a residence includes as payment of local rates and taxes and provision of electricity and water, which shall be paid by the Government.

